

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 405/96

Tuesday the 9th day of June 1998.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR S.K.GHOSAL, ADMINISTRATIVE MEMBER

K.C. Anwar Sadath
S/o Muthukoya
R/o Karachitta House
Androth, Union Territory of Lakshadweep ...Applicant.

(By advocate Mr MR Rajendran Nair)

Versus

1. The Administrator, Union Territory of Lakshadweep, Kavaratti.
2. The Director of Education UT of Lakshadweep, Kavaratti
3. C.P.Attabi
Chemmanampalli House
Kalpeni, UT of Lakshadweep. ...Respondents.

(By advocate Mr S.Radhakrishnan for R1 & 2)
Mr Shafik MA for R3)

Application having been heard on 9th June 1998,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

It is submitted by learned counsel for respondents
that the relief sought for by the applicant has already been
granted and the same was conveyed to him by the respondents
over telephone. This submission is recorded.

2. Since the relief sought for by the applicant has
already been granted by the respondents, the OA has become
infructuous and is dismissed. No order as to costs.

Dated 9th June 1998.

(S.K.GHOSAL)
ADMINISTRATIVE MEMBER

(A.M.SIVADAS)
JUDICIAL MEMBER

aa.